

15 -ാം കേരള നിയമസഭ

4 -ാം സമ്മേളനം

നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 114

14-03-2022 - ൽ മറുപടിയ്ക്ക്

റോഡുകളുടെ അറ്റകുറ്റ പണി

ചോദ്യം		ഉത്തരം	
<p>ശ്രീ കെ. ബാബു (തൃപ്പൂണിത്തുറ), ശ്രീ അൻവർ സാദത്ത് , ശ്രീ എൽദോസ് പി. കന്നപ്പിള്ളിൽ</p>		<p align="center">null</p> <p align="center">(പൊതുമാതൃക-വിനോദസഞ്ചാര വകുപ്പ് മന്ത്രി)</p>	
(എ)	<p>സംസ്ഥാനത്തെ റോഡുകളുടെ ശോചനീയാവസ്ഥയും അറ്റകുറ്റ പണിയിലെ പോരായ്മകളും സംബന്ധിച്ച് വ്യാപകമായ പരാതി ഉയരുന്ന കാര്യം ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ടോ; ഇതുസംബന്ധിച്ച് എം.എൽ.എ.മാർ അടക്കം പരാതി നൽകിയ സാഹചര്യങ്ങളായിട്ടുണ്ടോയെന്ന് വ്യക്തമാക്കാമോ;</p>	(എ)	<p>വർഷം മുഴുവൻ നീണ്ടു നിന്ന മഴയും കാലവർഷക്കെടുതിയും കാരണം സംസ്ഥാനത്തെ ചില റോഡുകൾക്ക് അറ്റകുറ്റപ്പണി ആവശ്യമായ കാര്യം ശ്രദ്ധയിൽപ്പെടുകയും വകുപ്പ് അറ്റകുറ്റപ്പണി നടത്തി വരികയുമാണ്. തങ്ങളുടെ മണ്ഡലങ്ങളിൽ അറ്റകുറ്റപ്പണി ആവശ്യമായ റോഡുകളുടെ കാര്യം എം.എൽ.എ-മാർ നേരത്തെ ശ്രദ്ധയിൽപ്പെടുത്തിയിരുന്നു. മഴ അവസാനിച്ചതിനു പിന്നാലെ അനുമതി നൽകിയ എല്ലാ പ്രവർത്തനങ്ങളും പുനരാരംഭിച്ചിട്ടുണ്ട്. മഴക്കെടുതിയുടെ പശ്ചാത്തലത്തിൽ മുൻ വർഷങ്ങളേക്കാൾ ഉയർന്ന തുകയാണ് അറ്റകുറ്റപ്പണിക്കുവേണ്ടി അനുവദിച്ചത്. റോഡുകളുടെ പരിപാലനം ഉറപ്പു വരുത്തുന്നതിന് ഏഴു വർഷ പരിപാലന കാലാവധിയുള്ള ഒട്ടപുട്ട് & പെർഫോമൻസ് ബേസ്ഡ് റോഡ് കോൺട്രാക്ട് പദ്ധതിയും, റണ്ണിംഗ് കോൺട്രാക്ട് പദ്ധതിയും സംസ്ഥാനത്ത് ആരംഭിച്ചു കഴിഞ്ഞു. ദേശീയപാതയിലെ റോഡുകളിലെ അറ്റകുറ്റപ്പണിക്കായി പദ്ധതി അനുവദിക്കാൻ കേന്ദ്ര ഉപരിതല ഗതാഗത മന്ത്രിയോട് നേരിട്ട് ആവശ്യപ്പെടുകയും ചെയ്തിരുന്നു. അറ്റകുറ്റപ്പണി കൃത്യമായി നിരീക്ഷിക്കാൻ വകുപ്പുതലത്തിൽ സംവിധാനം ഒരുക്കുകയും ക്രമക്കേട് ഉള്ളിടത്ത് ആവശ്യമായ നടപടി സ്വീകരിക്കുകയും ചെയ്തിട്ടുണ്ട്.</p>
(ബി)	<p>സംസ്ഥാനത്തെ റോഡുകളുടെ ശോചനീയാവസ്ഥ സംബന്ധിച്ച ഹൈക്കോടതിയുടെ വിമർശനം ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ടോ;</p>	(ബി)	<p>കാലവർഷത്തെത്തുടർന്ന് സുഗമ സഞ്ചാരയോഗ്യമല്ലാത്ത സംസ്ഥാനത്തെ ചില റോഡുകൾ അറ്റകുറ്റപ്പണി നടത്തണമെന്ന ബഹു ഹൈക്കോടതി നിർദ്ദേശം ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ട്.</p>
(സി)	<p>റോഡുകളുടെ ശോചനീയാവസ്ഥ സംബന്ധിച്ച കേസിൽ പ്രത്യേക ഭൂപ്രകൃതിയും മഴയുമാണ്</p>	(സി)	<p>റോഡുകളുടെ അറ്റകുറ്റപ്പണികൾ സമയബന്ധിതമായി പൂർത്തിയാക്കുന്നതിന് കനത്ത</p>

	<p>അറ്റകുറ്റപ്പണിക്ക് തടസ്സമാകുന്നതെന്ന് സർക്കാർ ഹൈക്കോടതിയിൽ വാദമായി ഉന്നയിച്ചിട്ടുണ്ടോ; എങ്കിൽ ഇത് ഏതെങ്കിലും പഠനങ്ങളുടെ അടിസ്ഥാനത്തിലാണോയെന്ന് വ്യക്തമാക്കാമോ; വിശദാംശങ്ങൾ നൽകാമോ;</p>	<p>മഴ കാരണം തടസ്സം നേരിടുന്നതായി ബഹു.ഹൈക്കോടതിയിൽ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. മഴക്കെടുതി റോഡുകളിലുണ്ടാക്കിയ നാശനഷ്ടത്തെക്കുറിച്ച് എം.എൽ.എ-മാർ അടക്കം ശ്രദ്ധയിൽപ്പെടുത്തിയിരുന്നതാണ്. മഴ കാരണം പ്രവൃത്തിയിൽ തടസ്സം നേരിടുന്നതായി വകുപ്പിന്റെ ശ്രദ്ധയിൽപ്പെടുകയും ചെയ്തിരുന്നു. മഴയുടെ അളവുകൾ സംബന്ധിച്ച കാലാവസ്ഥാ നിരീക്ഷണ കേന്ദ്രത്തിന്റെ താരതമ്യവും പരിശോധിച്ചിരുന്നു.</p>
(ഡി)	<p>ജലവിഭവ വകുപ്പ് നടത്തുന്ന പൈപ്പിടൽ പ്രവൃത്തികളാണ് റോഡുകളെ തകരാറിലാക്കുന്നതെന്ന് പി.ഡബ്ല്യു.ഡി. വകുപ്പിന് അഭിപ്രായമുണ്ടോ; വെട്ടിപൊളിച്ച റോഡുകളുടെ അറ്റകുറ്റ പണികൾ സമയബന്ധിതമായി പൂർത്തിയാക്കാൻ ജലവിഭവ വകുപ്പിനോട് ആവശ്യപ്പെട്ടിട്ടുണ്ടോ; വിശദമാക്കാമോ;</p>	<p>(ഡി) റോഡ് പ്രവൃത്തിയും ജലവിഭവ വകുപ്പിന്റെ പൈപ്പിടൽ പ്രവൃത്തിയും കൂടുതൽ ഏകോപിതമായി മുന്നോട്ടു പോകേണ്ടതാണ് എന്നാണ് വകുപ്പിന്റെ നിലപാട്. ആയതിനാൽ പൊതുമരാമത്ത് ജലവിഭവ വകുപ്പുകൾ തമ്മിലുള്ള ഏകോപനം സുഗമമാക്കുന്നതിനാവശ്യമായ നടപടികൾ സ്വീകരിച്ചിട്ടുണ്ട്. ഇതിന്റെ ഭാഗമായി പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജല വിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേയ്ക്കായി പൊതുമരാമത്ത് സെക്രട്ടറി കൺവീനർ ആയി ഇരു വകുപ്പിലേയും ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരെ അംഗങ്ങളായി ഉൾപ്പെടുത്തിക്കൊണ്ട് സമിരം സമിതിക്ക് 07.01.2022-ലെ സ.ഉ(സാധാ) നം.20/2022/പൊ.മ.വ പ്രകാരം ഉത്തരവായിട്ടുണ്ട്. കൂടാതെ പ്രവൃത്തികളിലെ ഏകോപനം സംബന്ധിച്ച് വിശദമായ മാർഗ്ഗ നിർദ്ദേശങ്ങൾ 24.02.2022-ലെ സ.ഉ(കൈ) നം.08/2022/പൊ.മ.വ പ്രകാരം പുറപ്പെടുവിച്ചിട്ടുണ്ട്. കൂടാതെ വിവിധ വകുപ്പുകളിലെ പ്രവൃത്തികളുടെ ഏകോപനത്തിനായി ജില്ലാ കളക്ടറുടെ അദ്ധ്യക്ഷതയിൽ ഡിസ്ട്രിക്ട് ഇൻഫ്രാസ്ട്രക്ചർ കോർഡിനേഷൻ കമ്മിറ്റികൾ മാസംതോറും യോഗം ചേർന്ന് പൊതുമരാമത്ത് പ്രവൃത്തികളുടെ അവലോകനവും നടപ്പിലാക്കി വരുന്നു.സ്റ്റേറ്റ് നോഡൽ ഓഫീസർമാർക്ക് ജില്ലകളുടെ ചുമതല നൽകി ഡി ഐ സി സി യോഗങ്ങൾ നടത്താനാവശ്യമായ സംവിധാനവും ഏർപ്പെടുത്തിയിട്ടുണ്ട്.</p>
(ഇ)	<p>വിവിധ വകുപ്പുകളുമായി ഏകോപിപ്പിച്ച് റോഡുകളുടെ അറ്റകുറ്റ പണി സമയബന്ധിതമായി പൂർത്തിയാക്കാൻ സ്വീകരിച്ച നടപടികൾ വിശദമാക്കാമോ?</p>	<p>(ഇ) റോഡ് പ്രവൃത്തിയും ജലവിഭവ വകുപ്പിന്റെ പൈപ്പിടൽ പ്രവൃത്തിയും കൂടുതൽ ഏകോപിതമായി മുന്നോട്ടു പോകേണ്ടതാണ് എന്നാണ് വകുപ്പിന്റെ നിലപാട്. ആയതിനാൽ പൊതുമരാമത്ത് ജലവിഭവ വകുപ്പുകൾ തമ്മിലുള്ള ഏകോപനം സുഗമമാക്കുന്നതിനാവശ്യമായ നടപടികൾ സ്വീകരിച്ചിട്ടുണ്ട്. ഇതിന്റെ ഭാഗമായി പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജല വിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേയ്ക്കായി പൊതുമരാമത്ത്</p>

സെക്രട്ടറി കൺവീനർ ആയി ഇരു വകുപ്പിലേയും ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരെ അംഗങ്ങളായി ഉൾപ്പെടുത്തിക്കൊണ്ട് സ്ഥിരം സമിതിക്ക് 07.01.2022-ലെ സ.ഉ(സാധാ) നം.20/2022/പൊ.മ.വ പ്രകാരം ഉത്തരവായിട്ടുണ്ട്. കൂടാതെ പ്രവൃത്തികളിലെ ഏകോപനം സംബന്ധിച്ച് വിശദമായ മാർഗ്ഗ നിർദ്ദേശങ്ങൾ 24.02.2022-ലെ സ.ഉ(കൈ) നം.08/2022/പൊ.മ.വ പ്രകാരം പുറപ്പെടുവിച്ചിട്ടുണ്ട്. കൂടാതെ വിവിധ വകുപ്പുകളിലെ പ്രവൃത്തികളുടെ ഏകോപനത്തിനായി ജില്ലാ കളക്ടറുടെ അധ്യക്ഷതയിൽ ഡിസ്ട്രിക്ട് ഇൻഫ്രാസ്ട്രക്ചർ കോർഡിനേഷൻ കമ്മിറ്റികൾ മാസംതോറും യോഗം ചേർന്ന് പൊതുമാതൃക പ്രവൃത്തികളുടെ അവലോകനവും നടപ്പിലാക്കി വരുന്നു.സ്റ്റേറ്റ് നോഡൽ ഓഫീസർമാർക്ക് ജില്ലകളുടെ ചുമതല നൽകി ഡി ഐ സി സി യോഗങ്ങൾ നടത്താനാവശ്യമായ സംവിധാനവും ഏർപ്പെടുത്തിയിട്ടുണ്ട്.

സെക്ഷൻ ഓഫീസർ

"ഭരണഭാഷ മാതൃഭാഷ"



കേരള സർക്കാർ



സംഗ്രഹം

പൊതുമരാമത്ത് വകുപ്പ് - പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജലവിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേക്കായി സ്ഥിര സമിതി രൂപീകരിച്ചുകൊണ്ട് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

പൊതുമരാമത്ത്(എച്ച്) വകുപ്പ്

സ.ഉ.(സാധാ) നം.20/2022/പൊ.മ.വ തീയതി,തിരുവനന്തപുരം, 07/01/2022

പരാമർശം:- 05.01.2022 ന് ബഹു .പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ബഹു.ജലവിഭവ വകുപ്പ് മന്ത്രിയുമായുള്ള യോഗ തീരുമാനം.

ഉത്തരവ്

പൊതുമരാമത്ത് പ്രവൃത്തികളുമായി ബന്ധപ്പെട്ട് ജലവിഭവവകുപ്പിന്റെ ഏകോപനം നടത്തുന്നതിലേക്കായി 05.01.2022 ന് ബഹു. പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ബഹു. ജലവിഭവ വകുപ്പ് മന്ത്രിയുമായുള്ള ഒരു യോഗം ചേരുകയുണ്ടായി.പ്രസ്തുത യോഗത്തിൽ പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജലവിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേക്കായി സ്ഥിര സമിതിയ്ക്ക് രൂപം നൽകാൻ തീരുമാനിച്ചു.ആയതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർത്തിരിക്കുന്ന അംഗങ്ങളെ ഉൾപ്പെടുത്തി സ്ഥിര സമിതി രൂപീകരിച്ചുകൊണ്ട് ഉത്തരവാകുന്നു.

കൺവീനർ - സെക്രട്ടറി,പൊതുമരാമത്ത് വകുപ്പ്

പൊതുമരാമത്ത് വകുപ്പ് -അംഗങ്ങൾ

പൊതുമരാമത്ത് വകുപ്പ് ജോയിന്റ് സെക്രട്ടറി

ചീഫ് എഞ്ചിനീയർ(നിരത്ത് വിഭാഗം)

ചീഫ് എഞ്ചിനീയർ(ദേശീയപാത)

ചീഫ് എഞ്ചിനീയർ(മെയിന്റനൻസ്)

ചീഫ് എഞ്ചിനീയർ(കെ എസ് റ്റി പി - കെ ആർ എഫ് ബി)

ചീഫ് എൻജിനീയർ(പാലങ്ങൾ വിഭാഗം)

ജലസേചന വകുപ്പ് -അംഗങ്ങൾ

ജലവിഭവ വകുപ്പ് സെക്രട്ടറി

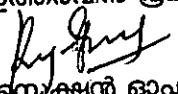
മാനേജിംഗ് ഡയറക്ടർ(കെ ഡബ്ല്യൂ എ)

ടെക്നിക്കൽ മെമ്പർ(കെ ഡബ്ല്യൂ എ)

ചീഫ് എഞ്ചിനീയർ(പ്രോജക്ട്)

ചീഫ് എഞ്ചിനീയർ(നോർത്ത്)
ചീഫ് എഞ്ചിനീയർ(സെൻട്രൽ)
ചീഫ് എഞ്ചിനീയർ(സൗത്ത്)

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)
ആനന്ദ് സിംഗ്
സെക്രട്ടറി

ഉത്തരവിൻ പ്രകാരം

സെക്ഷൻ ഓഫീസർ

പകർപ്പ്: ബഹു.പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ പി.എസ് ന്
പൊതുമരാമത്ത് വകുപ്പ് സെക്രട്ടറിയുടെ സി.എ
പൊതുമരാമത്ത് വകുപ്പ് ജോയിന്റ് സെക്രട്ടറിയുടെ സി.എ



GOVERNMENT OF KERALA

Abstract

Public Works Department - Guidelines for trenching of PWD roads, laying of pipelines and their restoration by KWA - Sanction accorded - Orders issued.

PUBLIC WORKS (H) DEPARTMENT

G.O.(Ms)No.8/2022/PWD Dated,Thiruvananthapuram, 24-02-2022

- Read: 1. G.O(Rt)No.30/2018/PWD dated 05.01.2018.
2. G.O(Ms)No.444/2018/Fin dated 26.11.2018.
3. Circular No.CE/R&B/GL-RC/2/2019 dated 30.03.2019 of the Chief Engineer, PWD, Roads.
4. G.O(Rt)No.756/2019/PWD dated 20.06.2019.
5. G.O(Ms)No.59/2020/PWD dated 30.07.2020.
6. Circular No.CE/R&B/GL-RC/3/2018 dated 24.09.2020 of the Chief Engineer, PWD, Roads.
7. Proceedings No.8665/AE3(MONITORING)/2020/KWA dated 19.11.2020 of the Managing Director, KWA.
8. G.O(Ms)No.2/2021/WRD dated 06/01/2021.
9. Circular No.H1/81/2021-PWD dated 03.07.2021.
10. Minutes of the Meeting dated 05.01.2022 held by Hon'ble Min, PWD in the presence of Hon'ble Min, WRD to discuss the co-ordination between PWD & WRD.
11. G.O(Rt)No.20/2022/PWD dated 07.01.2022.
12. Minutes of the 1st Meeting of the Committee constituted for the co-ordination of works of PWD & WRD held on 18.01.2022.

ORDER

The permissions for road cutting for laying various utilities are issued by PWD in accordance with the provisions of the PWD Manual and Highway Protection Act 1999. The Government Orders/Circulars

read above are presently in force regarding the guidelines for charging the restoration amounts and Security Deposits from the users. The laying of pipe lines by KWA in PWD roads and the consequent restoration of the roads is currently causing issues to both the Departments. Hence based on the Meetings held on 05.01.2022 and 18.01.2022 read as 10th and 12th paper above, it has been decided to issue particular direction regarding the trenching of PWD roads, laying of pipelines and their restoration by KWA in the light of the G.O read as 2nd paper above.

2. Government have examined the matter in detail and the following guidelines are issued hereby for road cutting and restoration for laying KWA pipe lines under PWD roads.

A. Utility Agency led Projects

(i) KWA shall apply for road cuttings through the RoW portal in accordance with the G.O read as 5th paper above. The upcoming road works of both KWA and PWD shall be displayed in the RoW portal and updated regularly.

(ii) For urgent leakages and repairs also the permission has to be sought from PWD through the RoW portal. No deposit amount is required for cutting in non DLP roads for emergency leak rectification works. (Repair work can be executed after intimating PWD in case of utmost emergency). Separate provision for sanction of emergency cases should be included in RoW portal.

(iii) In case of Utility laying works, KWA shall carry out the trenching, pipe laying, back filling and final restoration of the road surface. The road surface has to be restored to the same standards that was existing prior to trenching. Estimate of the restoration of roads shall be prepared by KWA in accordance with MoRTH specification and this will be included in the actual Utility laying/shifting/repair works.

(iv) In the case of leakages/repairs, KWA shall carry out road restoration done with plate compactors.

(v) The back filling of the trenches shall be carried out as per the CTE's direction in layers of 20cm thickness with roller/plate compactors for pipe laying works.

(vi) In the case of leakages/repairs, the back filling of the trenches shall be carried out in layers of 20cm thickness with plate compactors.

(vii) For the road restoration of pipe laying works, loosening and re-compacting for a depth of 30cm and provision of GSB and WMM with 15cm thick layers each should be included. The surfacing works should

be in accordance with the MORTH specifications and guidelines.

(viii)The work shall be carried out ensuring strict quality control and only with the supervision of PWD Engineers.

(ix)Minimum earth cushioning of 1.20m over the utility lines should be ensured

(x)As far as possible the laying of utility lines to be carried out through the shoulder portion and the alignment to be fixed through a joint inspection by both the Departments at EE level.

(xi)In case of road cutting and restoration works arranged by KWA in roads where resurfacing/upgradation works by PWD is scheduled, the restoration should be carried out excluding the provisions in the road work of PWD

(xii)A security deposit of 10% of the restoration amount required for the road cutting area to be remitted to PWD by KWA for the DLP existing roads, which will be released after the DLP of the restoration work and a tripartite agreement to be executed with PWD, KWA and the contractor who is carrying the work. Physical agreement keeping can be eliminated and the facility shall be made available/included in the online portal.

(xiii)All the quality control tests mentioned for road works in the Quality Manual of PWD to be carried out by KWA through accredited labs/institutions and the relevant test certificates to be submitted to PWD in the case of utility shifting/pipe laying.

(xiv)KWA shall submit the security deposit as above in the form of Treasury Savings Deposit/Bank Guarantee for obtaining sanction.

(xv)The time frame for completion of pipe laying and road restoration shall be specified in the permission letter and for delays/variations from the original sanctioned scope of trenching, the security deposit shall be forfeited proportionally.

(xvi)Display boards at site showing the details of work arranged by KWA with date of completion during execution and DLP details on completion of work should be erected.

(xvii)DLP conditions in accordance with existing PWD guidelines will be applicable for the restoration work done by KWA.

(xviii)The responsibility of the stretch handed over for trenching including safety arrangements and the maintenance during DLP of the restored portion shall vest with KWA limited to the length of the road where utility provider restored.

(xix)KWA shall take necessary steps to carry out the road cutting works, if any scheduled before arrangement of works by PWD.

(xx)In case of roads with existing DLP, the DLP responsibility of the road stretch where restoration is done will be vested with KWA.

(xxi)No road cutting will be permitted in roads which have been resurfaced for a period of one year from the date of completion of the work. Exemption may be granted on a case to case basis considering the importance like urgent leakage work, prestigious works, high priority works.

(xxii)For roads under DLP, beyond the first one year, the Executive Engineers, shall exercise powers to issue road cutting permit as mentioned in the G.O read as 5th paper above.

(xxiii)In the case of new bridge constructions, the provision for separate duct/platform for carrying the utilities shall be included in the design by PWD based on the requirement of user agency and the expenditure for the construction shall be met by the concerned agency.

(xxiv)In the case of existing bridges, the utilities already installed should be shifted in a phased time bound manner from the bridge by the user agency and separate provision for routing the same has to be made by the concerned agency.

B. PWD led Projects

(i)PWD shall apply for utility shifting necessitated in road constructions through the RoW portal in accordance with the G.O read as 5th paper above. The upcoming road works of both KWA and PWD shall be displayed in the RoW portal and updated regularly.

(ii)While preparing the estimates for utility shifting by KWA for PWD led works the provisions should be same as that of the existing lines (ie.same dia of pipe, same material etc). The estimate for utility shifting shall be prepared by EE, KWA as per the G.O read as 8th paper above.

(iii)The estimate for utility shifting shall includes the works associated with pipe lines/sewer lines such as shifting/raising of valve chambers/manholes and all allied works.

(iv)The utility shifting/pipe laying works shall be supervised by KWA. The quality of works and quality of materials such as pipes/specials and allied materials shall be ascertained by KWA officials through site or factory test as is applicable.

(v)The Security Deposit for utility shifting (replacement of pipes) needs to be deposited by PWD.

(vi)A security deposit of 10% of the utility shifting amount required for replacement of pipes to be remitted to KWA by PWD for all pipe

shifting works, which will be released after the DLP of the pipes work and a tripartite agreement to be executed with PWD, KWA and the contractor who is carrying the work, the facility shall be included in the online portal.

(vii) PWD shall submit the security deposit as above in the form of Treasury Savings Deposit/Bank Guarantee for obtaining sanction.

(viii) The liability of leakages without obtaining sanction for utility shifting shall be borne by PWD.

(ix) The time frame for completion of pipe laying and road restoration shall be specified in the permission letter and for delays/variations from the original sanctioned scope of quality of pipes, design etc, the security deposit shall be forfeited proportionally.

(x) Display boards at site showing the details of work arranged by PWD with date of completion during execution and DLP details on completion of work should be erected.

(xi) In case where the utility shifting/pipe laying work is executed through the contractor for the PWD road work, the contractor shall be liable for any leakage/maintenance work during the DLP for the pipe laying work/road restoration work associated during the maintenance period or upto the date of handing over the utility to KWA, not to exceed six months after the completion of the work.

C. General

(i) While preparing the estimates for new road constructions the provisions for utility ducts to be included in consultation with the utility providers based on their requirement if there is ample PWD land available for such works. In the case of existing roads the additional provisions for utility ducts shall be explored.

(ii) The committee constituted as per the G.O read as 11th paper above shall consider the major disputes arised, if any, between both the Departments and the decision of this committee will be treated as final.

(By order of the Governor)

ANAND SINGH
SECRETARY

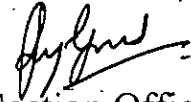
To,

All Chief Engineers, PWD, Thiruvananthapuram.

All Executive Engineers of PWD (Through Chief Engineers).

The Managing Director, Kerala Water Authority, Tvpm.
The Chief Executive Officer, Kerala Road Fund Board, Tvpm.
Water Resources Department.
Stock File/ Office Copy/ Website

Forwarded /By order



Section Officer

Copy to:PS to Minister, PWD.
PS to Minister, WRD.
PA to Secretary, PWD.
PA to Joint Secretary, PWD.

"ഭരണഭാഷ മാതൃഭാഷ"



കേരള സർക്കാർ



സംഗ്രഹം

പൊതുമരാമത്ത് വകുപ്പ് - പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജലവിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേക്കായി സ്ഥിര സമിതി രൂപീകരിച്ചുകൊണ്ട് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

പൊതുമരാമത്ത്(എച്ച്) വകുപ്പ്

സ.ഉ.(സാധാ) നം.20/2022/പൊ.മ.വ തീയതി,തിരുവനന്തപുരം, 07/01/2022

പരാമർശം:- 05.01.2022 ന് ബഹു .പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ബഹു.ജലവിഭവ വകുപ്പ് മന്ത്രിയുമായുള്ള യോഗ തീരുമാനം.

ഉത്തരവ്

പൊതുമരാമത്ത് പ്രവൃത്തികളുമായി ബന്ധപ്പെട്ട് ജലവിഭവവകുപ്പിന്റെ ഏകോപനം നടത്തുന്നതിലേക്കായി 05.01.2022 ന് ബഹു. പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ബഹു. ജലവിഭവ വകുപ്പ് മന്ത്രിയുമായുള്ള ഒരു യോഗം ചേരുകയുണ്ടായി.പ്രസ്തുത യോഗത്തിൽ പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജലവിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേക്കായി സ്ഥിര സമിതിയ്ക്ക് രൂപം നൽകാൻ തീരുമാനിച്ചു.ആയതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർത്തിരിക്കുന്ന അംഗങ്ങളെ ഉൾപ്പെടുത്തി സ്ഥിര സമിതി രൂപീകരിച്ചുകൊണ്ട് ഉത്തരവാകുന്നു.

കൺവീനർ - സെക്രട്ടറി,പൊതുമരാമത്ത് വകുപ്പ്

പൊതുമരാമത്ത് വകുപ്പ് -അംഗങ്ങൾ

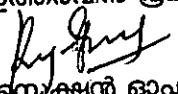
- പൊതുമരാമത്ത് വകുപ്പ് ജോയിന്റ് സെക്രട്ടറി
- ചീഫ് എഞ്ചിനീയർ(നിരത്ത് വിഭാഗം)
- ചീഫ് എഞ്ചിനീയർ(ദേശീയപാത)
- ചീഫ് എഞ്ചിനീയർ(മെയിന്റനൻസ്)
- ചീഫ് എഞ്ചിനീയർ(കെ എസ് റ്റി പി - കെ ആർ എഫ് ബി)
- ചീഫ് എൻജിനീയർ(പാലങ്ങൾ വിഭാഗം)

ജലസേചന വകുപ്പ് -അംഗങ്ങൾ

- ജലവിഭവ വകുപ്പ് സെക്രട്ടറി
- മാനേജിംഗ് ഡയറക്ടർ(കെ ഡബ്ല്യൂ എ)
- ടെക്നിക്കൽ മെമ്പർ(കെ ഡബ്ല്യൂ എ)
- ചീഫ് എഞ്ചിനീയർ(പ്രോജക്ട്)

ചീഫ് എഞ്ചിനീയർ(നോർത്ത്)
ചീഫ് എഞ്ചിനീയർ(സെൻട്രൽ)
ചീഫ് എഞ്ചിനീയർ(സൗത്ത്)

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)
ആനന്ദ് സിംഗ്
സെക്രട്ടറി

ഉത്തരവിൻ പ്രകാരം

സെക്ഷൻ ഓഫീസർ

പകർപ്പ്: ബഹു.പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ പി.എസ് ന്
പൊതുമരാമത്ത് വകുപ്പ് സെക്രട്ടറിയുടെ സി.എ
പൊതുമരാമത്ത് വകുപ്പ് ജോയിന്റ് സെക്രട്ടറിയുടെ സി.എ



GOVERNMENT OF KERALA

Abstract

Public Works Department - Guidelines for trenching of PWD roads, laying of pipelines and their restoration by KWA - Sanction accorded - Orders issued.

PUBLIC WORKS (H) DEPARTMENT

G.O.(Ms)No.8/2022/PWD Dated,Thiruvananthapuram, 24-02-2022

- Read: 1. G.O(Rt)No.30/2018/PWD dated 05.01.2018.
2. G.O(Ms)No.444/2018/Fin dated 26.11.2018.
3. Circular No.CE/R&B/GL-RC/2/2019 dated 30.03.2019 of the Chief Engineer, PWD, Roads.
4. G.O(Rt)No.756/2019/PWD dated 20.06.2019.
5. G.O(Ms)No.59/2020/PWD dated 30.07.2020.
6. Circular No.CE/R&B/GL-RC/3/2018 dated 24.09.2020 of the Chief Engineer, PWD, Roads.
7. Proceedings No.8665/AE3(MONITORING)/2020/KWA dated 19.11.2020 of the Managing Director, KWA.
8. G.O(Ms)No.2/2021/WRD dated 06/01/2021.
9. Circular No.H1/81/2021-PWD dated 03.07.2021.
10. Minutes of the Meeting dated 05.01.2022 held by Hon'ble Min, PWD in the presence of Hon'ble Min, WRD to discuss the co-ordination between PWD & WRD.
11. G.O(Rt)No.20/2022/PWD dated 07.01.2022.
12. Minutes of the 1st Meeting of the Committee constituted for the co-ordination of works of PWD & WRD held on 18.01.2022.

ORDER

The permissions for road cutting for laying various utilities are issued by PWD in accordance with the provisions of the PWD Manual and Highway Protection Act 1999. The Government Orders/Circulars

read above are presently in force regarding the guidelines for charging the restoration amounts and Security Deposits from the users. The laying of pipe lines by KWA in PWD roads and the consequent restoration of the roads is currently causing issues to both the Departments. Hence based on the Meetings held on 05.01.2022 and 18.01.2022 read as 10th and 12th paper above, it has been decided to issue particular direction regarding the trenching of PWD roads, laying of pipelines and their restoration by KWA in the light of the G.O read as 2nd paper above.

2. Government have examined the matter in detail and the following guidelines are issued hereby for road cutting and restoration for laying KWA pipe lines under PWD roads.

A. Utility Agency led Projects

(i) KWA shall apply for road cuttings through the RoW portal in accordance with the G.O read as 5th paper above. The upcoming road works of both KWA and PWD shall be displayed in the RoW portal and updated regularly.

(ii) For urgent leakages and repairs also the permission has to be sought from PWD through the RoW portal. No deposit amount is required for cutting in non DLP roads for emergency leak rectification works. (Repair work can be executed after intimating PWD in case of utmost emergency). Separate provision for sanction of emergency cases should be included in RoW portal.

(iii) In case of Utility laying works, KWA shall carry out the trenching, pipe laying, back filling and final restoration of the road surface. The road surface has to be restored to the same standards that was existing prior to trenching. Estimate of the restoration of roads shall be prepared by KWA in accordance with MoRTH specification and this will be included in the actual Utility laying/shifting/repair works.

(iv) In the case of leakages/repairs, KWA shall carry out road restoration done with plate compactors.

(v) The back filling of the trenches shall be carried out as per the CTE's direction in layers of 20cm thickness with roller/plate compactors for pipe laying works.

(vi) In the case of leakages/repairs, the back filling of the trenches shall be carried out in layers of 20cm thickness with plate compactors.

(vii) For the road restoration of pipe laying works, loosening and re-compacting for a depth of 30cm and provision of GSB and WMM with 15cm thick layers each should be included. The surfacing works should

be in accordance with the MORTH specifications and guidelines.

(viii)The work shall be carried out ensuring strict quality control and only with the supervision of PWD Engineers.

(ix)Minimum earth cushioning of 1.20m over the utility lines should be ensured

(x)As far as possible the laying of utility lines to be carried out through the shoulder portion and the alignment to be fixed through a joint inspection by both the Departments at EE level.

(xi)In case of road cutting and restoration works arranged by KWA in roads where resurfacing/upgradation works by PWD is scheduled, the restoration should be carried out excluding the provisions in the road work of PWD

(xii)A security deposit of 10% of the restoration amount required for the road cutting area to be remitted to PWD by KWA for the DLP existing roads, which will be released after the DLP of the restoration work and a tripartite agreement to be executed with PWD, KWA and the contractor who is carrying the work. Physical agreement keeping can be eliminated and the facility shall be made available/included in the online portal.

(xiii)All the quality control tests mentioned for road works in the Quality Manual of PWD to be carried out by KWA through accredited labs/institutions and the relevant test certificates to be submitted to PWD in the case of utility shifting/pipe laying.

(xiv)KWA shall submit the security deposit as above in the form of Treasury Savings Deposit/Bank Guarantee for obtaining sanction.

(xv)The time frame for completion of pipe laying and road restoration shall be specified in the permission letter and for delays/variations from the original sanctioned scope of trenching, the security deposit shall be forfeited proportionally.

(xvi)Display boards at site showing the details of work arranged by KWA with date of completion during execution and DLP details on completion of work should be erected.

(xvii)DLP conditions in accordance with existing PWD guidelines will be applicable for the restoration work done by KWA.

(xviii)The responsibility of the stretch handed over for trenching including safety arrangements and the maintenance during DLP of the restored portion shall vest with KWA limited to the length of the road where utility provider restored.

(xix)KWA shall take necessary steps to carry out the road cutting works, if any scheduled before arrangement of works by PWD.

(xx)In case of roads with existing DLP, the DLP responsibility of the road stretch where restoration is done will be vested with KWA.

(xxi)No road cutting will be permitted in roads which have been resurfaced for a period of one year from the date of completion of the work. Exemption may be granted on a case to case basis considering the importance like urgent leakage work, prestigious works, high priority works.

(xxii)For roads under DLP, beyond the first one year, the Executive Engineers, shall exercise powers to issue road cutting permit as mentioned in the G.O read as 5th paper above.

(xxiii)In the case of new bridge constructions, the provision for separate duct/platform for carrying the utilities shall be included in the design by PWD based on the requirement of user agency and the expenditure for the construction shall be met by the concerned agency.

(xxiv)In the case of existing bridges, the utilities already installed should be shifted in a phased time bound manner from the bridge by the user agency and separate provision for routing the same has to be made by the concerned agency.

B. PWD led Projects

(i)PWD shall apply for utility shifting necessitated in road constructions through the RoW portal in accordance with the G.O read as 5th paper above. The upcoming road works of both KWA and PWD shall be displayed in the RoW portal and updated regularly.

(ii)While preparing the estimates for utility shifting by KWA for PWD led works the provisions should be same as that of the existing lines (ie.same dia of pipe, same material etc). The estimate for utility shifting shall be prepared by EE, KWA as per the G.O read as 8th paper above.

(iii)The estimate for utility shifting shall includes the works associated with pipe lines/sewer lines such as shifting/raising of valve chambers/manholes and all allied works.

(iv)The utility shifting/pipe laying works shall be supervised by KWA. The quality of works and quality of materials such as pipes/specials and allied materials shall be ascertained by KWA officials through site or factory test as is applicable.

(v)The Security Deposit for utility shifting (replacement of pipes) needs to be deposited by PWD.

(vi)A security deposit of 10% of the utility shifting amount required for replacement of pipes to be remitted to KWA by PWD for all pipe

shifting works, which will be released after the DLP of the pipes work and a tripartite agreement to be executed with PWD, KWA and the contractor who is carrying the work, the facility shall be included in the online portal.

(vii) PWD shall submit the security deposit as above in the form of Treasury Savings Deposit/Bank Guarantee for obtaining sanction.

(viii) The liability of leakages without obtaining sanction for utility shifting shall be borne by PWD.

(ix) The time frame for completion of pipe laying and road restoration shall be specified in the permission letter and for delays/variations from the original sanctioned scope of quality of pipes, design etc, the security deposit shall be forfeited proportionally.

(x) Display boards at site showing the details of work arranged by PWD with date of completion during execution and DLP details on completion of work should be erected.

(xi) In case where the utility shifting/pipe laying work is executed through the contractor for the PWD road work, the contractor shall be liable for any leakage/maintenance work during the DLP for the pipe laying work/road restoration work associated during the maintenance period or upto the date of handing over the utility to KWA, not to exceed six months after the completion of the work.

C. General

(i) While preparing the estimates for new road constructions the provisions for utility ducts to be included in consultation with the utility providers based on their requirement if there is ample PWD land available for such works. In the case of existing roads the additional provisions for utility ducts shall be explored.

(ii) The committee constituted as per the G.O read as 11th paper above shall consider the major disputes arised, if any, between both the Departments and the decision of this committee will be treated as final.

(By order of the Governor)

ANAND SINGH
SECRETARY

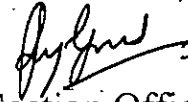
To,

All Chief Engineers, PWD, Thiruvananthapuram.

All Executive Engineers of PWD (Through Chief Engineers).

The Managing Director, Kerala Water Authority, Tvpm.
The Chief Executive Officer, Kerala Road Fund Board, Tvpm.
Water Resources Department.
Stock File/ Office Copy/ Website

Forwarded /By order



Section Officer

Copy to:PS to Minister, PWD.
PS to Minister, WRD.
PA to Secretary, PWD.
PA to Joint Secretary, PWD.